

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

STARRED QUESTION NO:94

ANSWERED ON:23.02.2006

TRAIN ACCIDENTS

Annayagari Shri Sai Prathap;Shiwankar Shri Maha Deo Rao

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the details of train accidents reported since November, 2005, till date;
- (b) the prima-facie cause of each such accident and responsibility fixed therefor;
- (c) the loss of lives and property therein and compensation/ex-gratia relief provided to the kith and kin of the deceased and to the injured passengers, accident-wise;
- (d) the details of inquiries ordered and the outcome thereof, accident-wise;
- (e) the action taken/to be taken against the officials/persons found guilty for such train accidents, accident-wise; and
- (f) the measures taken/to be taken to curb such accidents?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI LALU PRASAD)

(a) to (f): A Statement is laid on the Table of The Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF STARRED QUESTION No. 94 BY SHRI A. SAI PRATHAP AND PROF. MAHADEORAO SHIWANKAR TO BE ANSWERED IN LOK SABHA ON 23.02.2006 REGARDING TRAIN ACCIDENTS.

(a) to (d): There have been 61 consequential train accidents during the period from November 2005 to January 2006. Accident wise details are annexed at Appendix.

Type wise, cause wise, number of casualties, ex-gratia relief paid to the victims/their families, loss of railway property and enquiry ordered, are given below:-

Cause of Accidents	Collisions	Derailments	Manned level crossing accidents	Unmanned level crossing accidents	Fire	Total
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Railway staff failure	5	23	2	-	2	32
Other than railway staff failure	-	5	1	18	-	24
Equipment failure	-	2	-	-	-	2
Cause not established	-	1	-	-	1	2
Under Investigation	-	1	-	-	-	1
Total	5	32	3	18	3	61

Casualty

Killed	9	16	2	32	59
Injured	33	3	5	31	72
Ex-gratia (in Rs.)	932500	15000	2500	5500	- 955500

Compensation## Nil  
(inRs)  
Cost of damage 968991 60 54411665 113783 287494 239283 151951385  
(in Rs.)  
Inquiry  
Commissioner 2 1 3  
of Railway  
Safety Inquiry  
Departmental 3 32 2 18 3 58  
Inquiry

(#Figures are provisional).

## Compensation is paid after a claim is filed in the Railway Claims Tribunal and a decree is awarded. So far, no compensation claim has yet been filed by the victims or their families. Compensation will be paid when the victims file their claims and Railway Claims Tribunals give their award.

(e): Out of the above 61 consequential train accidents, 58 have been enquired by departmental inquiry committees, out of which 57 have been finalized. Out of the 3 consequential train accidents under purview of the Commissioner of Railway Safety, final report has been received in two cases and preliminary report has been received in one case. Action against the responsible officials has been initiated as warranted by the findings.

(f): Safety is the prime concern on Indian Railways and all possible steps are undertaken to prevent accidents. These measures include safety drives to check on upkeep of assets, observance of safety norms, and to inculcate safety consciousness amongst the staff. Social awareness programmes are also undertaken to educate road users.